जो ये हॉस्पिटल्स खोले गए हैं, वे हर तरफ बुरी हालत में हैं। आप यह मत समझिए कि यह अकेले ओडिशा के हॉस्पिटल्स की बात है, आप एकाध बार नोएडा का दौरा कर लीजिए, वहां ये हॉस्पिटल्स काफी बुरी हालत में हैं। उनकी हालत के खराब होने का कारण यह भी है कि आपने निजी अस्पतालों में जो सुविधाएं दी हैं, वे कमाई का जरिया हो गई हैं। अपना तो देश ही अद्भुत है। आपने, सरकार ने जो काम अच्छी नीयत से किया था, उसमें से उन्होंने रास्ता निकाल लिया है।

इसलिए मेरा आपसे निवेदन है कि इस मामले में आप देश के संबंधित लोगों को बुलाकर इस बात पर विचार करें कि इसमें क्या-क्या कमियां हैं। इस पर इसलिए भी ज्यादा ध्यान दिया जाना चाहिए, क्योंकि लेबर मिनिस्ट्री में यही एक सबसे बड़ी सुविधा ई.एस.आई. वकर्स के लिए है। अगर आप इसको और लोगों के लिए खोलने का काम करेंगे, बाकी वर्कर्स के लिए खोलने का काम करेंगे, कंस्ट्रक्शन वर्कर्स के लिए खोलने का काम करेंगे, तो यह इस देश के छोटे और मध्यम आय वर्ग के लोगों के लिए एक बड़ी भारी एसेट साबित हो सकती है।

श्री नरेन्द्र सिंह तोमर : माननीय शरद यादव जी बहुत वरिष्ठ सदस्य हैं और उनका आम लोगों के बीच में तथा संसदीय क्षेत्र में भी बड़ा दीर्घकालिक अनुभव है। उन्होंने अपने अनुभव के आधार पर ई.एस.आई. हॉस्पिटल्स के बारे में जो कुछ कहा है, वह निश्चित रूप से विचारणीय है और मैं उस पर ध्यान दूंगा तथा कार्रवाई करूंगा।

SHRI BAISHNAB PARIDA: Sir, the ESI hospital in Bhubneswar is situated in the coastal area of Odisha. But most of the industries and mining areas are located in the western part of Odisha. There has been a long-pending demand for an ESI hospital to be established in the western part of Odisha, which would meet the growing demands of employees and workers. Does the Government have any plans to establish another ESI hospital in western Odisha near the industrial area?

श्री नरेन्द्र सिंह तोमर : माननीय सभापति जी, माननीय सदस्य ने जो बात उठाई है, अपनी जगह उनको जरूर आवश्यकता दिखती होगी, लेकिन ई.एस.आई. हॉस्पिटल्स की स्थापना के कुछ मानक बने हुए हैं। उन्होंने जिस पश्चिमी क्षेत्र की ओर ध्यान दिलाया है, उस क्षेत्र में अस्पताल भी हैं, औषधालय भी हैं और केन्द्र के द्वारा संचालित जो बड़ा अस्पताल आई.पीज़. के लिए होना चाहिए, वह भी है।

Crimes in India *vis-a-vis* other countries

*226. SHRI BASAWARAJ PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise break up of crimes *i.e.* rape, theft, murder in the country during the last three years;

(b) whether Government has made any comparative study of above crimes with other countries;

(c) if so, the details of top ten countries and what is the ratio of above crimes there; and

(d) what are the steps taken by Government to overcome above crimes by law, awareness and other ways?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) The information/data which is available for the years 2011-2013 indicating the position on rape, theft and murder in the country is given in Statement-I, II and III respectively (*See* below).

(b) and (c) The Government of India has not made a comparative study of crimes like homicide (murder), rape and theft with other countries. However, the United Nations Crime Trends Survey by the United Nations Office on Drugs and Crime (UNODC) provides country-wise statistics on crimes of theft, murder and rape. A statement of India comparing it with the top ten countries in terms of annual incidence of murder, theft and rape is given at Statement-IV.

(d) The Government has taken the following steps to overcome the crimes:

(i) **Criminal Law Amendment Act:**

The Criminal Law (Amendment) Act 2013, have come to force since 3rd Feb, 2013 on crimes against women. The Government has amended various sections of the Indian Penal Code, the Code of Criminal Procedure and the Indian Evidence Act. It has enhanced punishment for crimes like rape, sexual harassment, stalking, voyeurism, acid attacks, indecent gestures like words and inappropriate touch etc. The new laws have provisions for increased sentence for rape convicts, including life-term and death sentence, besides providing for stringent punishment for offences such as acid attacks, stalking and voyeurism.

(ii) **Nirbhaya Project:**

A Nirbhaya Fund was set up by the Government, of India to support initiatives by various Ministries, Departments and NGOs towards protecting the safety, security and dignity of women in India. Under the aegis of the Nirbhaya Fund, Ministry of Home Affairs was sanctioned Rs. 321.69 crore for launching an integrated Computer Aided Dispatch (CAD) platform for supporting Geographical Information System (GIS) Based Call Taking and Global Positioning System (GPS) based Police vehicle dispatch function that will help to improve the efficiency in responding to women distress calls and provide speedy assistance.

(iii) **The Protection of Children from Sexual Offences Act, 2012 (POCSO Act) :**

The Government of India has specifically formulated a comprehensive legislation 'The Protection of Children from Sexual Offences Act, 2012' (POCSO Act) in order to effectively address the heinous crimes of sexual abuse and sexual exploitation of children.

(iv) **Modernization of State Police Force Scheme:**

The Scheme for 'Modernization of State Police Forces (MPF) is a significant initiative of the Ministry of Home Affairs towards capacity building of the State Police Forces, especially for meeting the emerging challenges to internal security in the form of terrorism, naxalism etc. Some of the major items for which funds were provided under the Scheme include construction of police stations, outposts, police lines, ensuring mobility, provision of modern weaponry, security/surveillance/ communication/forensic equipment, up-gradation of training, infrastructure, police housing, computerization etc.

(v) **Scheme for up-gradation and creation of Central Forensic Lab:**

Six Regional Forensic Science Laboratories and Forty District Mobile Forensic Units were to be set up by the State Governments and Union Territories with the financial assistance of the Central Government amounting to ₹ 88 crores during Eleventh Five Year Plan. The release of Central assistance was linked to the progress made by the States/Union Territories in setting up of the laboratory. During the

Eleventh Five Year Plan, a sum of Rs.35.99 crores has been released to the States/ UTs for this purpose, depending upon the milestones achieved towards setting up of the Regional Forensic Labs/District Mobile Forensic Units.

(vi) **Crime and Criminal Tracking Network and Systems (CCTNS):**

All the police stations created and notified in the gazette till 31st March, 2011 have been included in CCTNS. More than 15000 Police Stations across the 35 States/ UTs shall use an integrated application platform based on Core Application Software (CAS) or the State's own existing application. The envisaged objective of CCTNS is to make the Police functioning citizen-friendly, transparent, accountable, effective and efficient by automating the processes and functions at the level of the Police Stations and other police offices at various levels. This information is critical to build the repository of crimes and criminals for Investigation Officers. The data is also required for statistical analysis and data mining. Fingerprints enrolment capability is part of CCTNS project.

(vii) **Advisories:**

(a) Advisory on Crime against Women-Measures needed to curb issued on 04.09.2009.

(b) Advisory on Prevention, Registration, Investigation and Prosecution of Crime issued on 16-07-2010.

(c) Advisory on Arrest of an accused outside the State/UT jurisdiction issued on 16-05-2012.

(d) Advisory on 22nd April 2013 whereby the States / UTs were requested to raise the women representation in Police to 33%.

(e) Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR was issued on 10.05.2013.

(f) Compulsory Registration of FIR u/s 154 Cr.P.C. when the information makes out a cognizable offence issued on 5-2-2014.

Further the Government has allowed for increase in Women Police Personnel and also strengthening PCR fleet and vans and also gender sensitization programme, self defence training and solving of cases of crime against women within first fortnight, Women Help Desks in all police stations, security audit for paying guest accommodation for women, intensified PCR and Beat patrolling near girls schools/colleges are some of the major initiatives taken for reducing crime against women. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.

However, the Government of India takes cognizance of various incidents of rape, theft, murder etc and depending upon the gravity of the crime, seeks reports from the concerned State Governments and directs quick remedial action.

Statement-I

Number of Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS), Persons Convicted (PCV), Conviction Rate (VR) under Rape during 2011 *to* 2013

Sl. No.	State/UT	2011							2012							2013						
		CR	CS	CV	PAR	PCS	PCV	VR	CR	CS	CV	PAR	PCS	PCV	VR	CR	CS	CV	PAR	PCS	PCV	VR
1.	Andhra Pradesh	1442	1216	111	1758	1783	157	11.0	1341	1276	108	1664	1608	178	11.2	1635	1149	105	1960	1679	190	11.6
2.	Arunachal Pradesh	42	38	4	47	41	4	17.4	46	24	3	47	24	3	10.0	75	62	1	106	61	1	50.0
3.	Assam	1700	1012	179	1470	1080	165	23.3	1716	1110	97	1626	1156	153	19.2	1937	1366	123	1745	1313	123	13.9
4.	Bihar	934	820	210	1185	1036	246	248	927	902	119	1327	1398	161	19.5	1128	840	180	1156	1039	271	31.8
5.	Chhattisgarh	1053	1027	217	1257	1253	240	24.5	1034	988	223	1214	1201	259	22.8	1380	1366	364	1637	1591	485	27.7
6.	Goa	29	33	4	34	46	4	286	55	26	1	61	35	1	8.3	86	60	2	103	72	2	28.6
7.	Gujarat	439	409	31	621	616	46	14.7	473	438	31	647	631	56	15.3	732	662	43	1027	998	54	18.8
8.	Haryana	733	532	135	801	820	175	23.4	668	635	133	940	997	180	25.3	971	792	287	1398	1386	420	31.9
9.	Himachal Pradesh	168	143	29	187	183	46	22.3	183	149	29	259	240	41	27.1	250	199	56	299	307	81	24.6
10.	Jammu & Kashmir	277	231	14	349	346	18	8.3	303	257	19	388	387	28	7.5	378	241	22	404	401	36	5.9
11.	Jharkhand	784	604	185	758	731	220	39.0	812	602	161	780	706	196	28.6	1204	884	264	1135	1058	308	40.4
12.	Karnataka	636	533	74	837	812	84	19.8	621	587	65	842	795	97	15.2	1030	856	90	1263	1156	101	21.2
13.	Kerala	1132	706	31	1226	798	390	15 4	1019	961	57	1259	1186	62	22.9	1221	977	92	1358	1151	103	25.5
14.	Madhya Pradesh	3406	3223	826	4593	4603	898	236	3425	3483	547	4822	4842	758	19.5	4335	4085	1079	5879	5800	1456	24.7
15.	Maharashtra	1701	1565	205	2533	2422	268	20.3	1839	1616	164	2591	2479	215	16.1	3063	2591	181	4243	3814	249	17.5
16.	Manipur	53	5	1	24	5	2	100.0	63	9	0	46	12	0	-	72	15	2	37	16	6	50.0
17.	Meghalaya	130	81	0	128	83	0	-	164	93	7	182	100	7	46.7	183	198	7	190	215	7	53.8
18.	Mizoram	77	68	46	74	70	40	80.7	103	95	61	122	96	59	82.4	89	69	39	89	83	47	66.1

19.	Nagaland	23	20	16	27	19	29	84.2	21	15	8	26	21	19	72.7	31	22	18	41	26	10	85.7
20.	Odisha	1112	1037	148	1224	1219	204	23.2	1458	1336	154	1666	1631	184	21.3	1832	1660	108	2080	2047	131	16.0
21.	Punjab	479	426	155	598	571	208	36.3	680	512	151	895	696	201	33.1	888	812	382	1048	978	464	41.3
22.	Rajasthan	1800	1119	205	1642	1634	358	26.1	2049	1225	230	1807	1778	408	30.0	3285	1947	270	2783	2771	434	31.7
23.	Sikkim	16	12	11	25	12	11	55.0	34	24	1	29	20	18	50.0	43	48	59	43	44	59	73.8
24.	Tamil Nadu	677	478	72	837	611	110	20.4	737	558	60	962	862	104	20.1	923	1076	133	1193	1247	186	26.2
25.	Tripura	205	238	24	258	248	28	11.9	229	206	16	202	215	19	14.7	233	252	21	356	298	21	17.4
26.	Uttar Pradesh	2042	1580	816	3571	2398	1325	56.4	1963	1513	619	3593	2508	809	50.3	3050	2302	663	5587	3664	939	53.7
27.	Uttarakhand	129	98	48	149	143	73	54.5	148	128	75	184	187	93	63.0	228	179	111	289	291	189	56.3
28.	West Bengal	2363	2004	79	1870	2104	121	11.5	2046	2165	112	1963	2165	124	10.9	1685	2577	151	2674	2642	181	12.6
	Total (States)	23582	19258	3876	28083	25687	5470	25.9	24157	20933	3251	30144	27976	4433	23.1	31967	27287	4853	40123	36148	6554	26.8
29.	A&N Islands	13	22	0	28	48	0	-	12	7	3	17	15	3	37.5	27	35	3	36	44	3	21.4
30.	Chandigarh	27	21	9	27	31	10	42.9	27	34	9	34	41	11	33.3	45	29	18	49	31	21	41.9
31.	D & N Haveli	4	3	0	4	3	0	-	3	6	1	5	8	2	20.0	5	3	0	9	7	0	-
32.	Daman & Diu	1	0	0	0	0	0	-	5	4	1	10	9	1	50.0	8	9	0	10	10	0	-
33.	Delhi	572	477	186	707	647	243	41.5	706	568	297	892	862	368	49.3	1636	1386	227	1851	1608	314	35.7
34.	Lakshadweep	0	0	1	0	0	1	50.0	0	0	0	0	0	0	-	2	0	0	4	0	0	-
35.	Puducherry	7	4	0	29	20	0	-	13	13	1	15	14	3	50.0	17	6	0	33	8	0	-
	Total (UTs)	624	527	196	795	749	254	41.1	766	632	312	973	949	388	48.2	1740	1468	248	1992	1708	338	35.5
	Total (All-India)	24206	19785	4072	28878	26436	5724	26.4	24923	21565	3563	31117	28925	4821	24.2	33707	28755	5101	42115	37856	6892	27.1

Source: Crime in India NCRB

Statement-II

Number of Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS), Persons Convicted (PCV), PVR (Percentage Variation Over Previous Year), RT (Rate of Crime), GR (Chargesheeting Rate) and VR (Conviction Rate) under Theft during 2011 *to* 2013

Sl. No.	State/UT	2011							2012							2013						
		CR	CS	CV	PAR	PCS	PCV	VR	CR	CS	CV	PAR	PCS	PCV	VR	CR	CS	CV	PAR	PCS	PCV	VR
1.	Andhra Pradesh	1442	1216	111	1758	1783	157	11.0	1341	1276	108	1664	1608	178	11.2	1635	1149	105	1960	1679	190	11.6
1	Andhra Pradesh	28267	18874	5992	22543	22010	6423	34.2	27475	17589	5088	22106	21169	5362	34.3	31032	19095	5109	23948	21956	5777	37.7
2	Arunachal Pradesh	414	145	42	320	157	49	71.2	402	163	35	333	180	42	50.0	514	185	35	445	218	35	54.7
3	Assam	8309	2277	683	8348	2904	697	23.4	9394	2383	256	9073	3281	543	14.8	10515	2757	291	7747	3672	357	12.0
4	Bihar	16292	4737	507	8580	7793	796	11.8	17667	6399	350	10499	9865	622	12.3	21423	8791	554	16093	13917	862	16.9
5	Chhattisgarh	5315	1817	551	2955	2972	806	27.3	5341	1991	791	3532	3603	1043	35.5	5189	1930	725	3176	3158	1162	26 5
6	Goa	1115	225	37	463	326	45	24.8	915	238	29	425	335	43	19.3	1138	198	33	466	288	42	21.7
7	Gujarat	16043	5892	381	9509	9230	590	14.2	15952	5446	393	8579	8931	542	12.6	15313	5052	252	8536	8326	437	8.0
8	Haryana	17425	4927	1674	7517	6967	2648	37.4	17590	4470	2067	6124	6805	2747	42.9	18620	4764	2441	6796	7487	3255	45.1
9	Himachal Pradesh	1042	404	44	864	803	98	19.3	769	385	55	747	733	104	18.6	818	395	60	696	739	119	23.6
10	Jammu & Kashmir	2655	1619	40	3765	3761	67	6.1	2022	1286	247	2942	2933	805	14.2	1862	932	134	1949	1936	259	5.6
11	Jharkhand	6378	1765	586	3666	3259	1202	29.9	6680	1698	511	3488	3134	779	25.2	6839	1849	525	2993	3037	929	26.5
12	Karnataka	19834	5902	630	7556	7655	655	13.2	18418	5737	461	6565	6541	616	8.9	19756	5626	402	6917	6405	617	7.9
13	Kerala	4704	2613	803	3475	3380	1064	35.7	4078	2547	613	3326	3420	844	34.2	4079	2624	758	3690	3522	953	38.4
14	Madhya Pradesh	22414	6901	5317	11928	11909	3582	33.8	23182	7327	1920	12095	12057	3030	32.9	25045	7444	1799	12271	12285	2846	33.7
15	Maharashtra	53449	18712	2145	33298	32303	2660	19.1	47476	17091	2320	29c91	28050	2933	18.0	52670	16952	2091	33294	30306	2642	14.8
16	Manipur	719	19	3	189	22	6	50.0	903	15	12	243	15	13	85.7	854	17	2	243	19	3	25.0
17	Meghalaya	696	162	60	389	222	93	44.4	543	156	24	312	217	33	53.3	617	177	30	357	221	37	53.6

18.	Mizoram	734	608	460	676	663	510	90 7	605	504	563	619	534	591	94.9	643	570	413	698	661	480	89.4
19.	Nagaland	360	245	223	251	215	344	86.1	381	199	143	268	286	269	65.6	406	187	170	284	176	108	79.1
20.	Odisha	8724	5098	313	7789	7729	511	10.5	9630	5223	290	6287	8142	431	9.3	10044	5362	267	8506	8453	372	9.5
21.	Punjab	4784	2712	1062	4480	4341	1830	453	5272	2803	945	4689	4071	1580	44.4	4885	2889	1135	4029	3935	1771	44.7
22.	Rajasthan	21099	4549	2015	8178	8167	3278	53.4	23314	4471	1938	7944	7901	3478	49.4	28928	4260	1907	7541	7472	3041	52.6
23.	Sikkim	72	47	17	86	59	17	56 7	117	77	27	87	68	8	50.9	122	58	31	130	107	44	24.0
24.	Tamil Nadu	13924	9071	5199	12709	10296	7017	596	11996	8242	4563	11123	10544	7212	56.9	11950	9520	8143	13278	13019	8212	50.2
25.	Tripura	494	220	21	478	317	27	18 6	565	267	43	548	548	53	22.5	533	243	39	522	427	42	22.7
26.	Uttar Pradesh	36683	8644	5253	17719	14964	8524	64.3	37376	8839	3631	18291	15517	5688	60.4	41949	9495	3446	20065	17607	5859	57.2
27.	Uttarakhand	2093	850	286	1248	1177	607	79.4	1913	841	758	1319	1288	1172	83.6	1596	983	603	1026	1099	995	82.2
28.	West Bengal	21446	4553	104	14705	7966	232	48	22991	5482	113	15331	7575	169	4.3	22904	5746	381	14885	8634	382	20.9
	Total (States)	315484	113588	34448	193684	171567	44378	34.3	312967	111829	28186	187986	167743	40752	32.3	340244	118101	31776	200581	179082	41638	32.9
29.	A&N Islands	88	47	4	61	64	4	50.0	71	16	13	36	48	17	39.4	37	29	22	26	34	39	41.5
30.	Chandigarh	1502	569	282	645	691	342	75.2	1549	677	329	992	1045	473	77.2	1519	699	385	1055	1008	531	81.4
31.	D&N Haveli	69	34	1	84	77	2	12.5	68	48	5	105	124	9	16.7	58	39	3	143	133	4	13.6
32.	Daman & Diu	47	14	0	23	30	0	-	55	23	0	53	44	0	-	38	15	0	26	22	0	
33.	Delhi	22899	5934	1869	9471	6821	2538	49.7	22032	4655	2604	8119	7028	3367	45.6	30124	4346	1900	8251	6271	2798	41.8
34.	Lakshadweep	4	1	4	4	1	4	50.0	7	1	2	0	1	1	40.0	8	1	0	0	1	0	-
35.	Puducherry	707	196	65	235	215	44	80.2	658	259	55	264	226	49	73.3	594	281	75	222	270	104	62.0
	Total (UTs)	25316	6795	2225	10523	7899	2934	52.3	24440	5679	3008	9569	8516	3916	47.9	32378	5410	2385	9723	7739	3476	45.7
	Total (All-India)	340800	120383	36673	204207	179466	47312	35.0	337407	117508	31194	197555	176259	44668	33.3	372622	123511	34161	210304	186821	45114	33.5

Source: Crime in India NCRB

Statement-III

Number of Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS), Persons Convicted (PCV), Conviction Rate (VR) under Murder during 2011 *to* 2013

Sl. No.	State/UT	2011							2012							2013						
		CR	CS	CV	PAR	PCS	PCV	VR	CR	CS	CV	PAR	PCS	PCV	VR	CR	CS	CV	PAR	PCS	PCV	VR
1.	Andhra Pradesh	2808	2250	450	5584	4878	942	18.6	2717	2272	428	5509	5634	754	19.8	2484	1908	293	5033	4419	679	20.3
2.	Arunachal Pradesh	65	58	16	62	62	16	34.8	73	52	2	113	61	2	25.0	69	58	5	86	59	5	83.3
3.	Assam	1303	702	191	1666	1241	293	42.4	1368	806	157	1650	1056	308	37.6	1354	842	213	1590	1090	283	33.8
4.	Bihar	3198	3189	706	8898	6445	1489	32.5	3566	3781	516	7198	7207	1450	30.4	3441	2727	465	6439	7296	1216	24.7
5.	Chhattisgarh	1110	942	361	1683	1698	583	44.7	998	875	392	1490	1520	590	42.1	945	918	491	1453	1406	732	35.7
6.	Goa	48	33	7	87	62	12	70.0	45	31	7	47	50	9	58.3	36	31	9	74	58	11	50.0
7.	Gujarat	1126	944	136	2408	2327	285	24.5	1126	888	102	2085	2124	211	235	1118	945	92	2197	2199	227	22.8
8.	Haryana	1062	786	221	1999	1960	548	33.2	991	803	279	2183	2261	868	37.9	982	791	340	1966	2017	681	41.9
9.	Himachal Pradesh	130	81	30	186	161	57	40.5	113	96	30	206	191	65	41.7	104	73	39	148	177	86	34.5
10.	Jammu & Kashmir	169	127	20	328	328	50	14.2	124	116	45	328	325	78	26.5	150	105	35	252	251	65	17.4
11.	Jharkhand	1747	1288	344	2038	2026	545	35.3	1694	1130	344	1790	1758	474	30.9	1630	1125	331	1833	1670	430	32.2
12.	Karnataka	1820	1501	259	3404	3333	491	23.4	1860	1552	254	3487	3516	470	18.3	1601	1403	176	3141	3023	353	17.7
13.	Kerala	365	355	73	733	593	132	47.7	374	350	82	886	997	148	488	372	292	108	703	676	197	64.7
14.	Madhya Pradesh	2511	2187	1324	5317	5245	2690	52.5	2373	2223	886	5505	5518	1920	46.1	2112	2001	921	4704	4796	2015	47.2
15.	Maharashtra	2818	2427	449	6193	6551	846	29.4	2712	2278	501	6119	5899	944	27.4	2512	2158	484	5433	5441	1027	27.4
16.	Manipur	78	8	0	94	11	0	-	83	13	2	49	13	2	66.7	93	19	6	82	23	7	50.0
17.	Meghalaya	170	70	8	156	74	12	25.0	137	46	4	97	61	5	28.6	166	53	6	166	71	11	46.2
18.	Mizoram	26	20	16	28	22	16	100.0	30	23	20	26	20	23	100.0	27	36	10	32	36	6	83.3

19.	Nagaland	46	59	56	27	26	72	96.6	75	29	15	31	27	23	78.9	78	41	57	51	24	21	77.0
20.	Odisha	1477	1342	184	2340	2288	321	23.0	1548	1330	189	2450	2409	337	23.7	1454	1389	155	2200	2222	235	23.4
21.	Punjab	842	635	355	1550	1283	722	51.1	855	680	302	1553	1316	596	47.5	711	626	373	1243	1076	626	52.8
22.	Rajasthan	1461	952	351	2378	2360	1003	53.4	1461	968	343	2175	2182	772	48.7	1573	972	438	2026	2024	626	54.4
23.	Sikkim	14	10	7	7	13	7	63.6	7	6	4	7	5	24	80.0	15	18	38	18	18	38	84.4
24.	Tamil Nadu	1877	1583	433	4128	3406	1180	33.9	1949	1763	355	4420	4415	1032	33.2	1936	1786	347	4456	4093	767	28.5
25.	Tripura	163	173	19	306	213	38	28.8	124	80	35	167	151	46	33.7	142	125	30	209	179	35	32.3
26.	Uttar Pradesh	4951	3893	2339	14093	10492	6901	54.5	4966	4048	1675	13983	11127	3891	48.6	5047	4126	1716	14784	11324	4237	50.9
27.	Uttarakhand	178	136	50	311	315	132	58.8	217	171	214	347	349	376	75.9	197	147	184	225	170	170	64.3
28.	West Bengal	2109	1653	109	3363	3369	275	18.9	2252	1972	221	3534	3341	592	24.2	2264	1851	245	3278	3338	495	28.9
	Total (States)	33672	27404	8514	69367	60802	19658	38.4	33838	28382	7404	67435	63533	16010	35.1	32613	26566	7607	63822	59176	15281	36.3
29.	A&N Islands	14	10	1	18	13	1	50.0	15	18	3	21	30	3	100.0	6	10	4	9	14	9	57.1
30.	Chandigarh	24	24	13	65	65	32	61.9	21	20	9	66	65	22	56.3	22	18	11	34	41	25	44.0
31.	D&N Haveli	14	4	2	24	10	2	25.0	7	7	0	13	22	0	-	3	4	1	4	5	2	12.5
32.	Daman & Diu	6	6	1	7	7	1	20.0	3	2	4	11	11	8	36.4	9	6	0	9	8	0	-
33.	Delhi	543	506	185	974	918	310	47.9	521	423	293	987	1043	394	55.4	517	400	142	842	881	326	48.6
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	.	0	0	0	0	0	0	.-	-
35.	Puducherry	32	25	2	138	116	4	22.2	29	19	1	143	146	1	7.7	31	36	3	93	87	4	50.0
	Total (UTs)	633	575	204	1226	1129	350	47.3	596	489	310	1241	1317	428	54.0	588	474	161	991	1036	366	47.6
	Total (All-India)	34305	27979	8718	70593	61931	20008	38.5	34434	28871	7714	68676	64850	16438	35.6	33201	27040	7768	64813	60212	15647	36.5

Source: Crime in India NCRB

Statement-IV

Rape:

Rape at the national level (number of police recorded offences):
Year 2010 *Figures*

Country	Count	Rate*
Philippines	4,718	5.1
USA	85,593	27.3
Mexico	14,993	13.2
Brazil	41,180	21.09
Colombia	3,157	6.8
Sweden	5,960	63.5
France	10,108	16.2
Russian Federation	4,907	3.4
UK	15,892	28.8
Germany	7,724	9.4
India	22,172	1.8

*(for 1,00,000 population)

Source: UN Crime Trends Survey (2010 figures).

Theft:

Theft at the national level (number of police recorded offences):
Year 2010 *Figures*

Country	Count	Rate*
Canada	543,157	1591.6
USA	6,204,601	1987.1
Mexico	132,068	112.0
Brazil	1,382,710	708.3

Country	Count	Rate*
Chile	186,982	1090.2
Japan	612,115	480.6
Republic of Korea	269,410	556.0
Russian Federation	1,108,369	771.7
UK	1,422,133	NA
Germany	1,833,293	2208.3
India	330,312	27.4

*for 1,00,000 population.

Source: UN Crime Trends Survey (2010 figures).

Murder/ Intentional Homicide.

Homicide Count and rate per 100,000 population by country: Year 2012 *Figures*

Country	Count	Rate *
D. R. Congo	18,586	28.3
South Africa	16,259	31.0
Nigeria	33,817	20.0
Mexico	26,037	21.5
Brazil	50,108	25.2
Colombia	14,670	30.8
Venezuela	16,072	53.7
Russian Federation	13,120	9.2
Myanmar	8,044	15.2
Pakistan	13,846	7.7
India	43,335	3.5

* for 1,00,000 population.

Source: Global Study on Homicide, UNODC 2013.

श्री बसावाराज पाटिल : माननीय सभापति जी, इस प्रश्न के उत्तर में विदेश के 10 देशों के साथ कम्पेरेटिव जानकारी दी गई है, उससे मन को एक प्रकार से तसल्ली मिलती है। इसमें बाकी की अन्य जानकारी भी दी गई है, जैसे- अलग-अलग प्रकार के क्रिमिनल लॉज, निर्भया प्रोजेक्ट, प्रोटेक्शन ऑफ चिल्ड्रेन फ्रॉम सेक्सुअल ऑफेंस आदि। इस पर मैं सरकार से यह पूछना चाहता हूं कि हमारी स्थिति इस प्रकार के अपराधों से बच जाए, इस दिशा में क्या सरकार ने मीडिया, पेपर्स और सार्वजनिक स्थानों पर लगने वाले गन्दे पोस्टर्स या अन्यान्य प्रकार के प्रचार माध्यमों के बारे में कभी सोचा है? अगर सोचा है तो उसके बारे में कोई कदम उठाया है, क्योंकि एक तरफ बिगड़ने के रास्ते को खुला रखकर दूसरी तरफ कानून बनाने से क्या होगा? इस दिशा में मैं माननीय मंत्री जी से पूछना चाहता हूं।

श्री किरन रिजिजु : चेयरमैन सर, जैसा कि हमने अपने उत्तर में विवरण दिया है, भारत की स्थिति इतनी खराब नहीं है जितना प्रोजेक्ट किया जाता है, लेकिन हम संतुष्ट नहीं हैं, हम चाहते हैं कि हमारे सिस्टम में इम्प्रूवमेंट होनी चाहिए। वर्ष 2013 के बाद हमारे सामने जो डिटेल्स आई हैं, Numbers of cases against women, वह चाहे रेप हो, मर्डर हो या थेफ्ट हो, इसमें इजाफा इसलिए हुआ है क्योंकि रजिस्ट्रेशन ऑफ केसेज को इजी कर दिया गया है। इसके बावजूद भी, जैसा कि माननीय सदस्य ने पूछा है कि अवेयरनेस के तौर पर हम क्या कर सकते हैं? महोदय, लॉ एंड ऑर्डर तो स्टेट सब्जैक्ट है, लेकिन समय-समय पर भारत सरकार का गृह मंत्रालय, इसकी रिपोर्ट लेता है और कुछ एडवाइजरी भी हम उन्हें समय-समय पर देते हैं। हमारे यहां अवेयरनेस का प्रावधान भी है कि राज्यों के अधिकारियों से बातचीत करने के बाद अवेयरनेस के लिए क्या-क्या उपाय किए जा सकते हैं, जरूरी होने पर वे उपाय भी करने का प्रावधान है।

श्री सभापति : दूसरा प्रश्न। गृह मंत्री जी कुछ बोलना चाहते हैं।

श्री राजनाथ सिंह : सभापति जी, राज्य मंत्री जी के उत्तर में मैं यह जोड़ना चाहूंगा कि इस बात की आवश्यकता है कि लोगों में अवेयरनेस पैदा की जाए और इस बारे में एक पर्सेप्शनल चेंज लाया जाना चाहिए। महोदय, लाइफ वैल्यूज के प्रति लोगों का कमिटमेंट बढ़े ताकि वल्गैरिटी को बढ़ावा न मिल सके और माननीय सदस्य द्वारा व्यक्त चिंता पर काफी हद तक रोक लगाई जा सके। इसलिए एक यह भी प्रस्ताव है कि टैक्स्ट बुक्स, जिन्हें बच्चे पढ़ते हैं, उनके कंटेंट्स में भी इस प्रकार के परिवतन लाए जाएं ताकि ह्यूमन वैल्यूज और लाइफ वैल्यूज की जानकारी भी बच्चों को हो सके।

श्री सभापति : दूसरा प्रश्न।

श्री बसावाराज पाटिल : माननीय मंत्री जी, मैं एक बार फिर से पूछना चाहता हूं कि मीडिया, टी.वी., रेडियो, पत्रिका या अन्य सार्वजनिक स्थानों पर जितनी बड़ी मात्रा में गंदी चीजों को दिखाया जाता है, उन्हें कैसे रोका जाए? साथ-ही-साथ मैं यह कहना चाहता हूं कि हम राज्य सरकारों पर जिम्मेदारी थोपकर देश की जिम्मेदारी से हट नहीं सकते। इस प्रकार की घटनाएं जब घटती हैं और मीडिया में आती हैं, दुनिया के अन्य देशों से ज्यादा सामग्री भी यहां बिकती है।

इसलिए मैं एक बार फिर कहता हूं कि सरकार इस बारे में गंभीरता से सोचे और मीडिया इत्यादि के बारे में अपना रोल स्पष्ट करे।

श्री राजनाथ सिंह : महोदय, मीडिया हमारे लोकतंत्र का चौथा स्तम्भ है और मैं समझता हूं कि किसी के उपदेश देने से उसे नियंत्रित नहीं किया जा सकता है। महोदय, सेल्फ-रेगुलेशंस के कुछ प्रोवीजंस पहले से ही हैं और मैं समझता हूं संबंधित विभाग भी समय-समय पर कुछ इस तरह के एडवायजरी कदम उठाता रहता है। माननीय सदस्य को इस बात की जानकारी निश्चित रूप से होगी, लेकिन जहां तक महिलाओं की सेफ्टी और सेक्योरिटी का सवाल है, मैं यह बतलाना चाहूंगा कि हमारी सरकार महिलाओं की सेफ्टी और सेक्योरिटी के लिए पूरी तरह से प्रतिबद्ध है। महोदय, हमने सी.आर.पी.सी., आई.पी.सी. की कई धाराओं में परि-वर्तन भी किए हैं। साथ-ही-साथ उनकी सेफ्टी और सेक्योरिटी एंश्योर करने के लिए कई प्रभावी कदम उठाए गए हैं, जैसे कि जेंडर सेंसटाइजेशन का सिलसिला भी हमने प्रारंभ किया है। इसके अतिरिक्त हमने कुछ सिस्टम्स डेवलप किए हैं ताकि ऐसे अपराध करने वाले लोगों के मन में भय पैदा हो सके। यदि किसी महिला के साथ कहीं पर छेड़खानी या किसी प्रकार का हरैसमेंट होता है, तो उसके लिए एक ज्योग्राफिकल इंफॉर्मेशन सिस्टम है और उसके अतिरिक्त ग्लोबल पोजीशनिंग सिस्टम भी है। साथ ही इन दोनों के सहयोग से एक कम्प्यूटर एडेड डिस्पैच सिस्टम भी हमने इवॉल्व किया है ताकि अगर वह मोबाइल फोन का कोई बटन दबाए, तो इस सिस्टम के माध्यम से पता लग सके कि अमुक स्थान पर किसी महिला के साथ किसी प्रकार की छेड़छाड़ हो रही है ...(**व्यवधान**)...

श्री सतीश चन्द्र मिश्रा : महोदय, उत्तर प्रदेश में तो इस प्रकार के अपराध रोज बढ़ रहे हैं ...(**व्यवधान**)...

श्री सभापति : आप उनकी पूरी बात सुन लीजिए। ...(**व्यवधान**)... भाई, यह सवाल किसी और का था। ...(**व्यवधान**)... डा. संजय सिंह। ...(**व्यवधान**)... नहीं उनका सवाल है। ...(**व्यवधान**)...

श्री नरेश अग्रवाल : माननीय सभापति जी, एक बहुत जरूरी प्रश्न है। उत्तर प्रदेश की बात कही गयी है ...(**व्यवधान**)...

श्री सभापति : क्वेश्चन ऑवर इज ओवर। Dr. Sanjay Singh ...*(Interruptions)*... Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Officers from Para-military forces taken on deputation

*227. SHRI DIGVIJAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many officers of the rank of Deputy Superintendent of Police (DSP) and above have been taken on deputation from Para-military forces;

(b) the names along with their designations and from which forces they have been taken on deputation; and